

4

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 19/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: Quippo Energy Ltd  
V/s.  
Nirman Industries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MIHER PARIKH	Advocate	Petitioner	} Dayarambhi Medhawal
2.	DR- CHETAN RAJPURDHIT	Advocate		
3.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	

**ORDER**

Learned Advocate Mr. Mihir Parikh with Learned Advocate Mr. Chetan Rajpurohit present for Operational Creditor/Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent.

Proof of service filed on Respondent.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for Respondent.

Respondent counsel requested time to file objections.

Respondent shall file its objections, if any, within two weeks from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 20.02.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 5th day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**